

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:4360

ANSWERED ON:19.08.2010

**THEFT AND CRIMES IN KERALA BOUND TRAINS**

Raghavan Shri M. K.;Reddy Shri Anantha Venkatarami;Sudhakaran Shri K.

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railways have conducted an enquiry into the recent incident of looting at Nizamuddin Railway Station wherein a large number of passengers of Kerala bound Duronto Express got looted;
- (b) if so, the details thereof and whether any enquiry has been conducted into the said incident;
- (c) if so, the details thereof;
- (d) the details of incidents of looting, theft and other crimes taken place in Kerala bound trains and in South Central Railway during last two years, year-wise;
- (e) the details of compensation provided by the Railways in each such case, year-wise; and
- (f) the measures taken to prevent such incidents in future along with the action taken against railway officials found involved in such incidents, if any?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

(a) to (c): No incident of loot of passengers of Kerala bound Duronto Express was reported at Nizamuddin Railway station recently. However, an incident of theft of belongings of few passengers of Train no.2284 Nizamuddin – Ernakulam Duronto Express took place at Nizamuddin Railway station on 26.06.2010 at about 21.00 hrs, when there was a sudden electricity failure before the departure of the train. Government Railway Police/ Nizamuddin apprehended one luggage lifter red handed with one stolen trolley bag. In this regard a case vide crime no. 61/10 dated 27.06.2010 under section 411 Indian Penal Code was registered at GRPS/ Nizamuddin. On arrival of the train at Ernakulam Railway station on 29.06.2010, one of the passengers lodged a complaint with Government Railway Police/ Ernakulam regarding theft of his luggage and a case vide crime no. 047/10 dated 29.06.2010 under section 379 Indian Penal Code was registered. The case was transferred to Government Railway Police / Nizamuddin, where a case vide crime no. 73/2010 dated 28.07.2010 under section 379 Indian Penal Code has been registered.

(d): The details of incidents of loot, theft and other crimes took place in Kerala bound trains over Indian Railways during the years 2008 and 2009 are as under:-

Year	Loot	Theft	Other crimes
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2008	1	315	66
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2009	4	308	93
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Cases reported in South Central Railway during the years 2008 and 2009 are as under:-

Year	Loot	Theft	Other crimes
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2008	-	6	-
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2009 - 10 -

(e): The details of compensation paid in cases of Robbery / Dacoity and Looting /theft are as under :-

Year Amount of compensation paid  
(Rs. In lakhs) in case of

Death/Injury of passengers Looting /theft  
in Robbery/Dacoity

2007-08 8.14 Nil

2008-09 5.8 Nil

2009-10 0.25 Nil

2010-11 2.24 Nil  
(upto July)

(f): The following measures are being taken for the security of passengers:-

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 vulnerable Railway stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
5. An amendment is under examination in the RPF Act to enable RPF to deal with the passenger related offences more effectively.

No Railway official has been found involved in the above incidents.